

## Enacting Formula

12 hrs.

## PAPERS LAID ON THE TABLE

## Clause 1

NOTIFICATION ISSUED UNDER ESSENTIAL  
COMMODITIES ACT

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** I beg to lay on the Table a copy of Notification No. G.S.R. 912 dated the 6th August, 1960 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2313/60].

2. That at page 1, line 4, for the figure "1959" the figure "1960" be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.

NOTIFICATIONS ISSUED UNDER ESSENTIAL  
COMMODITIES ACT

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of each of the following Notifications under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL

(As returned by Rajya Sabha)

**Secretary:** Sir, I lay on the Table of the House the Code of Criminal Procedure (Amendment) Bill, 1959 which has been returned by Rajya Sabha with amendments.

(i) G.S.R. 941 dated the 13th August, 1960 making certain amendments to the Bombay Sugar (Export Control) Order, 1959.

(ii) G.S.R. 942 dated the 13th August, 1960 making certain further amendments to the Sugar (Movement Control) Order, 1959. [Placed in Library. See No. LT-2315/60]

12.01 hrs.

MOTION RE: DRAFT OUTLINE OF  
THIRD FIVE YEAR PLAN—contd.

**Mr. Speaker:** The House will now proceed with the further discussion of the following Motion moved by the hon. Prime Minister on the 22nd August, 1960, namely:—

## MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Code of Criminal Procedure (Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 27th November, 1959, has been passed by the Rajya Sabha at its sitting held on the 19th August, 1960, with the following amendments:—

1. That at page 1, line 1, for the word "Tenth" the word "Eleventh" be substituted

"That the Third Five Year Plan—A draft Outline laid on the Table of the House on the 1st August, 1960, be taken into consideration."

The discussion is proceeding on the Motion along with the amendments that have been moved.

**Shri P. K. Deo (Kalahandi):** Mr. Speaker, the draft outline of the Third Five Year Plan does not throw any new light or does not project any new outlook to solve the various burning problems of the country today. It is a stereotyped plan. It is a bigger projection of the Second Five Year